Annexure-3

Name of the corporate debtor: Kamdar Plastics Private Private Limited in CIRP ; Date of commencement of CIRP - 11.08.2026

List of creditors as on 02.09.2026

List of secured financial creditors (other than financial creditors belonging to any class of creditors)

(Amount in ₹)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% voting share in CoC					
1	Axis Bank Limited	26.08.2026	19,44,87,796	17,65,24,853	Secured	17,65,24,853	-	No	86.44%	-	-	-	1,79,62,943	Refer to Note on Security Interest below
			19,44,87,796	**17,65,24,853**		**17,65,24,853**							**1,79,62,943**	

Note on Security Interest: The claim is supported by sanction letters, Facility Agreement, Term Loan-cum-Hypothecation Agreement dated 09.06.2023, Deed of Guarantee and documents relating to creation/registration of equitable mortgage. As per the security documents furnished with the claim, the facilities are secured, inter alia, by a second-ranking charge/security interest over specified immovable properties stated to be owned third party and not the Corporate Debtor, Kamdar Plastics Private Limited; and by hypothecation/charge over the current assets, movable fixed assets, account assets, book debts, receivables and cash flows of the Corporate Debtor, present and future, as more particularly described in the financing/security documents. The security schedule records the aforesaid security as second-ranking security. The claimant has not stated the value of the security interest in Form C, nor has any contemporaneous valuation of the secured assets been furnished along with the claim. Accordingly, the value of the security interest is presently not available with the IRP and is recorded as “Not Available / Not Ascertainable at present”, subject to verification and valuation in accordance with the Code and applicable Regulations. The existence/admission of the security interest is therefore being recorded on the basis of the security documents furnished by the